

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 02.02.2024

**Misc. Application No. 130 of 2024
And
Appeal No. 979 of 2023**

M.P. Purushothaman and Ors. ...Appellants

Versus

BSE Limited & Anr. ...Respondents

Mr. Manish Chhangani, Advocate with Mr. Sumit Yadav,
Mr. Abhay Chauhan and Mr. Atul Kumar Agrawal, Advocates
i/b The Law Point for Respondent No. 1- BSE.

Mr. Mihir Mody, Advocate with Mr. Harshvardhan Melanta,
and Mr. Yash Sutaria, Advocates i/b. M/s. K. Ashar & Co. for
Respondent No. 2.

ORDER:

1. Delay in filing of reply by SEBI is condoned. The
application is allowed. The reply is taken on record.

2. Two weeks additional time is allowed to Respondent BSE
to file its reply. Three weeks thereafter for filing rejoinder.

List on March 12, 2024.

Ms. Meera Swarup
Technical Member

02.02.2024
msb